

*[English]***Persons killed due to Terrorism**

4961. SHRI K.D. SULTANPURI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed due to terrorism during the last two months, State/UT-wise; and

(b) the details of financial assistance given by the Union Government to the victims families?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) According to information available upto May, 1998, the details of persons killed due to terrorism during the months of April and May, 1998, are as under:—

S. No.	Name of the State	No. of persons killed due to terrorism	
		April, 1998	May, 1998
1.	Jammu and Kashmir	86	90
2.	Assam	31	46
3.	Manipur	4	12
4.	Mizoram	1	—
5.	Tripura	8	10
6.	Nagaland	16	—

(b) Affected States provide relief to families of terrorist victims.

Coverage of Orissa under CGHS

4962. SHRI BHARTRUHARI MAHTAB : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Orissa is covered under the Central Government Health Scheme (CGHS);

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the steps taken by the Government to cover Orissa under this scheme?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT

EZHILMALAI) : (a) to (c) According to the policy of the Government, the CGHS facilities are first to be extended to the State Capitals of the country which fulfil the norms of a minimum of population of 7,500 Central Government employees/pensioners, subject to availability of resources. Due to resource constraints, even the State Capital cities of the country which fulfil the norms could not be covered under CGHS.

The CGHS dispensary at Bhubaneshwar is exclusively meant for the employees of AG's office and all the expenditure on this dispensary is borne by the office of the AG at Bhubaneshwar.

Functioning of Tribunals

4963. SHRI NADENDLA BHASKARA RAO : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Tribunals functioning in Assam under the Illegal Migrants De-limitation by Tribunals Act to identify and deport infiltrators and illegal migrants;